

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5711  
ANSWERED ON:02.05.2000  
DDA ACT  
CHANDRA NATH SINGH

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether as per the D.D.A. Act no development of land shall be undertaken or carried out in development areas by any person or body, including the Government department, unless written permission has been obtained from the D.D.A.;
- (b) if so, the number of cases in which the provisions of law have been violated by Government of National Capital Territory of Delhi;
- (c) whether there is any provision for awarding punishment to any person or body undertaking such development work without D.D.A.'s permission;
- (d) if so, whether any punishment has been awarded in this regard; and
- (e) if not, the reasons therefor?

**Answer**

MINISTER FOR URBAN DEVELOPMENT ( SHRI JAGMOHAN )

(a): Yes, Sir.

(b): DDA has reported that no such case has been reported/noticed.

(c): Yes, Sir. Section 29 of the Delhi Development Act, 1957 provides for penalty that can be imposed under the provisions of the Delhi Development Act, 1957.

(d)&(e): In view of reply to part (b) above, question does not arise.